

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75044 of 2017
Cross Objection No.75353 of 2017

(Arising out of Order-in-Appeal No.61/SLG-ST/2016 dated 26.09.2016 passed by Commissioner of CGST & Central Excise, Kolkata)

M/s Suchitra Rolling Mills (P) Ltd.

(Siliguri Industrial Area, Plot No.6A, Sevoke Road, Siliguri, Dist. - Jalpaiguri, West Bengal)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Siliguri

(Haren Mukherjee Road, Hakimpura, Siliguri, West Bengal)

Respondent

APPEARANCE :

None for the Appellant

Shri S.K.Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO.77379/2025

DATE OF HEARING : 04 SEPTEMBER 2025

DATE OF DECISION : 04 SEPTEMBER 2025

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn. Cross Objection also gets disposed off.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

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